

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:3177  
ANSWERED ON:29.11.2010  
CONSTRUCTIONS IN CANTONMENT AREAS  
Hussain Shri Syed Shahnawaz

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether the civilians living in the Cantonment areas face lots of difficulties in carrying out construction, repair and alteration of their houses;
- (b) if so, the details thereof, including the mechanism for redressal of their difficulties/grievances;
- (c) whether the Government proposes to amend the existing rules in this regard;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

**Answer**

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

- (a) & (b): Civilians living in the Cantonment areas can carry out construction, repair and alteration of their houses, as per the provisions of the Cantonments Act, 2006, building byelaws of the Cantonment in which the property is located, terms and conditions of instrument under which the property is held by them and the policy laid down by the Government. Appeal against executive orders can be filed under Section 340 of the Cantonments Act, 2006.
- (c) No, Madam.
- (d) Does not arise.
- (e) The existing provisions in this regard are considered adequate.